

CBI/ 55/2019
CNR No. DLCT11-000125-2019
CBI v Sh. Lalu Prasad Yadav & Ors.

The matter was listed for hearing on 24.4.2020. The matter was adjourned to 26.5.2020, 24.6.2020, 23.7.2020 and thereafter, for today i.e. 26.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

26.8.2020 **(Proceeding through VC on CISCO WEBEX)**
 Present: Sh. Raj Mohan Chand, learned Sr. PP for CBI with
 Sh. Rupesh Kumar Srivastava, AIO, Inspector and
 IO/Dy. SP Sanjay Dubey.
 A-1 Lalu Prasad Yadav is absent as he is undergoing
 sentence in some other case at Ranchi Jail.
 Sh. Varun Jain, proxy counsel for Ms. Tarannum Cheema,
 learned counsel for A-1.
 A-2 Smt. Rabri Devi through VC with learned counsel
 Sh. Naveen Kumar.
 A-3 Tejashwi Prasad Yadav through VC with learned counsel
 Sh. Varun Jain.
 Sh. Harendra Yadav, AR for A4 M/s. Lara Projects LLP
 through VC with learned counsel Sh. Akhilesh Singh Rawat.
 A-5 Vijay Kochhar and A-6 Vinay Kochhar are absent.
 A-7 Ms. Sarla Gupta through VC
 with learned counsel Sh. R. K. Handoo.
 A-8 Pradeep Kumar Goel through VC with learned counsels
 Sh. Neeraj Kumar Gupta and Sh. Ranjeet Kumar Singh.
 A-9 Sh. Prem Chand Gupta through VC

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with learned counsel Sh. R. K. Handoo.
 A-10 Rakesh Saxena through VC with learned counsels
 Sh. Sanjay Abbot and Sh. Ankit Aggarwal.
 A-11 Bhupender Kumar Agarwal with learned counsels
 Ms. Stuti Gujral and Sh. Yuvraaj Paul.
 A-12 Rakesh Kumar Gogia with learned counsels
 Sh. Bijender Singh and Ms. Vriddhi Arora.
 A-13 Vinod Kumar Asthana through VC with learned
 counsels Sh. Abhir Dutt and Sh. Karan Kakkar.
 None for A-14 M/s Sujata Hotels Pvt. Ltd.

The case is at the stage of argument on charge.

On 23.7.2020, an application was moved by CBI online to place on record the Sanction order under section 19 of P.C.Act qua accused A-1, A-8, A-10, A-12 and A-13, which was received on the official email ID of this court i.e. readercbi09radc@gmail.com. The accused have been informed about the filing of application along with sanction order qua A-1, A-8, A-10, A-12 and A-13. Prosecution (CBI) already directed to supply copy of application and the sanction order to the accused persons through their counsels via e-mail. Prosecution shall file the original hard copy of the application and sanction orders in the court as and when physical functioning of the court is resumed. This application of the CBI would be taken up on the NDOH.

Reader of the court has informed that an application under Section 91 Cr.PC has been moved by A-8 Pradeep Kumar Goel which has been received at the official email ID of the court i.e. readercbi09radc@gmail.com. A-8 is directed to supply the copy of this application to CBI online and file the original hard copy of the application as and when physical functioning of the court is resumed. CBI may file reply, if any, on the NDOH.

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No adverse order is being passed against the accused, who have not marked their presence through VC in person or through their counsels, in view of the office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

Matter be now listed on **22.9.2020 at 10.30 am for consideration of application of CBI whereby Sanction under section 19 of P. C. Act** qua accused has been filed and for reply and argument on the application under section 91 Cr.P.C. moved by the accused P.K. Goel A-8. In case the physical functioning of the courts is resumed then the case will be taken up for hearing in the court otherwise through VC.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 26.8.2020 (SR)**

**CT Cases No.12/2019
CNR No. DLCT11-000478-2019
DoE v Virbhadra Singh & Ors.**

The matter was listed for hearing on 24.4.2020. The matter was adjourned to 26.5.2020, 24.6.2020, 23.7.2020 and thereafter, for today i.e. 26.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

26.8.2020 (Proceeding through VC on CISCO WEBEX)

Present: None for the DoE.

A-1 Virbhadra Singh and A-2 Ms. Pratibha Singh are under exemption vide order dated 17.5.2018 till conclusion of arguments on Charge.

Ms. Smrithi Suresh, proxy counsel for Ms. Tarannum Cheema, learned counsel for A-1 Virbhadra Singh.

Sh. Harsh Bora, learned counsel for A-2 Ms. Pratibha Singh.

A-3 Anand Chauhan is absent.

Sh. Harsh Bora, learned proxy counsel for Sh. Vishal Gosain, learned counsel for A-3 Anand Chauhan.

A-4 Chunni Lal Chauhan absent.

Sh. Harsh Bora, proxy counsel for Sh. Vishal Gosain, learned counsel for A-4 Chunni Lal Chauhan.

A-5 Prem Raj absent.

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Ms. Sima Gulati, learned counsel for A-5 Prem Raj.
A-6 Lawan Kumar Roach absent.

Ms. Sima Gulati, learned counsel for A-6 Lawan Kumar
Roach.

A-7 Vakamullah Chandershekhar through VC with learned
counsel Sh. Naveen Malhotra.

A-8 Ram Prakash Bhatia through VC with learned counsel
Sh. Karan Kapur.

A-9 Vikramaditya Singh through VC with learned counsels
Sh. Arshdeep Singh and Sh. Akshat Gupta.

The case is at the stage of arguments on Charge.

A-1, A-2 and A-9 have already filed written submissions
along with case law. Learned counsel for A-1 & A-2 submits that they
have already stated that they will not adduce oral arguments as they
have already filed written submissions.

A-7 & A-8 had filed application for discharge under Section
227 Cr.PC. A-7 has filed written submissions as well as case law in
support of the application. No other accused has filed written
submissions.

Today, learned counsel for A-5 & A-6 submits that she may
be given liberty to file written submissions. All the accused have been
given sufficient time to file the written submissions despite that A-3, A-
4, A-5 & A-6 have not filed any written submissions. However, at the
request of the learned counsel for A-5 & A-6, liberty is granted to her to
file written submissions at least two days prior to the next date of
hearing with advance copy to Ld.SPP for DoE.

Matter be listed now on **24.9.2020 at 10.30 am** for

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arguments on Charge. In case the physical functioning of the courts is resumed, then the matter will be taken up for hearing in the court otherwise, through VC.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 26.8.2020 (SR)**

CBI /256/2019
CNR No. DLCT11-000975-2019
CBI vs Virbhadra Singh & Ors.

The matter was listed for hearing on 24.4.2020. The matter was adjourned to 26.5.2020, 24.6.2020, 23.7.2020 and thereafter, for today i.e. 26.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

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26.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Pankaj Gupta, Learned SPP for the CBI.
A-1 Virbhadra Singh absent.
Ms. Smrithi Suresh, proxy counsel for Ms. Tarannum Cheema, learned counsel for A-1 Virbhadra Singh.
A-2 Mrs. Pratibha Singh absent.
Sh. Harsh Bora, learned counsel for A-2 Ms. Pratibha Singh.
A-3 Anand Chauhan is absent.
Sh. Harsh Bora, learned proxy counsel for Sh. Vishal Gosain, learned counsel for A-3 Anand Chauhan.
A-4 Chunni Lal Chauhan absent.
Sh. Kushdeep Kaur, learned counsel for A-4 Chunni Lal Chauhan.
A-5 Joginder Singh Ghalta through VC with learned counsels Ms. Aekta Vats and Sh. Vikram Kalra.
A-6 Prem Raj is absent.
Ms. Sima Gulati, learned counsel for A-6 Prem Raj.
A-7 Lawan Kumar Roach absent.
Ms. Sima Gulati, learned counsel for A-7 Lawan Kumar Roach.
A-8 Vakamulla Chandrashekhar through VC with learned counsel Sh. Naveen Malhotra.
A-9 Ram Prakash Bhatia with learned counsel Sh. Karan

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Matter was listed for PE. However, in terms of the office Orders No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Matter be now listed for PE on **24.9.2020**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 26.8.2020 (SR)**